

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 225

120(ND)09

CA-56/2024, IA-48/2021, CA-405/2022

CA-408/2022, Invt. Pett-4/2022

IN THE MATTER OF:

Sh. Neelamber Agarwal

... Applicant/Petitioner

Versus

M/s Neel Padam Builders Pvt. Ltd. & Ors.

... Respondent

Under Section: 397-398 Comp. Act

Order delivered on 05.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv Rohit Kalra and Adv Ravindra Kumar in CA-405/2022 and CA-408/2022.

Mr. Pravesh Nirwal and Ms. Shradhanjali Patra
Advocates in Invt. Petition-4/2022.

For the Respondent : Mr. Gyanendra Kumar, Mr. Abhijit Mittal and
Ms. Shaivya Singh Advocates for R- 1 and 2.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CA-56/2024, IA-48/2021, CA-405/2022, CA-408/2022, Invt. Pett-

4/2022: The affidavit/proof of service of notice in terms of the order dated 20.03.2024 has been filed. There is no appearance on behalf of the Respondent Nos. 3 to 37, despite service of notice. Let the application be listed for hearing and disposal on 29.04.2024 on the top of the board.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)